## GOVERNMENT OF INDIA MINISTRY OF HOME AFFAIRS

## LOK SABHA UNSTARRED QUESTION NO. 5020

TO BE ANSWERED ON THE 23<sup>RD</sup> JULY, 2019/ SHRAVANA 1, 1941 (SAKA)

DIVISION OF INSTITUTIONS

5020. SHRI BALASHOWRY VALLABHANENI:

Will the Minister of HOME AFFAIRS be pleased to state:

- (a) whether as per the Tenth Schedule of the Andhra Pradesh Reorganisation Act, 2014, 107 institutions have to be divided;
- (b) if so, the reasons for delay in dividing institutions under Tenth Schedule;
- (c) whether the Ministry has found any contentious issues in dividing institutions between Andhra Pradesh and Telangana;
- (d) if so, the details thereof; and
- (e) the time likely to be taken by the Ministry to divide the institutions?

## **ANSWER**

## MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI NITYANAND RAI)

(a) to (e): The Tenth Schedule of the Andhra Pradesh Reorganisation (APR) Act, 2014 initially contained a list of 107 Training Institutions/Centres and later on, 35 more Institutions were included vide Gazette Notification No. G.S.R. 369 (E) dated 07.05.2015. The Tenth Schedule is governed by Section 75 of the APR Act which does not envisage division of Institutions/Centres included therein.

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